

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 311 of 2016

Manmohan Jha Petitioner(s).
Versus
The State of Jharkhand ... Opp. Party(s).

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

For the Petitioner(s) : Mr. Samir Sahay, Advocate.
For the State : Mr. Rajneesh Vardhan, A.P.P.
.....

06/09.07.2020: Learned counsel for the petitioner seeks permission to withdraw this petition with a liberty to raise all points at appropriate stage.

Permission, as sought for, is accorded.

Accordingly, this petition is **dismissed** as withdrawn with the liberty aforesaid.